

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

29.10.2021

From

STATE BANK OF INDIA,
Stressed Assets Management Branch-II,
Raheja Chambers, Ground Floor, Wing-B,
Free Press Journal Marg, Nariman Point,
Mumbai – 400 021.
E-mail id: team4.15859@sbi.co.in

Corporate Office Address:

State Bank of India,
Corporate of Centre,
State Bank Bhavan, Madame Cama Road,
Nariman Point, Mumbai,
Maharashtra-400021

To

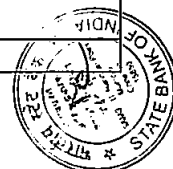
Mr. NAREN SHETH
INSOLVENCY PROFESSIONAL (IP)
IBBI/IPA-001/IP-P00133/2017-18/10275
1014-1015, PRASAD CHAMBER,
TATA ROAD NO.1, OPERA HOUSE,
CHARNI ROAD (EAST),
MUMBAI 400004

Subject: Submission of claim and proof of claim.

Sir,

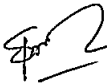

State Bank of India, hereby submits this claim and proof of claim in respect of the Corporate Insolvency Resolution Process of M/s.VINDHYAVASINI CORPORATION PVT. LTD. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	State Bank of India , having its Corporate Office at State Bank of India, Corporate Centre, State Bank Bhavan, Madame Cama Road, Nariman Point, Mumbai, Maharashtra – 400021, India and Branch Office amongst others at Stressed Assets Management Branch-II, Raheja Chambers, Ground Floor, Wing-B, Free Press Journal Marg, Nariman Point, Mumbai – 400 021.
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	State Bank of India, a body Corporate constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 TAN- MUMB14834B PAN- AAACS8577K
3.	Address and email	State Bank of India,



address of the financial creditor for correspondence	Stressed Assets Management Branch-II, Raheja Chambers, Ground Floor, B Wing, Free Press Journal Marg, Nariman Point, Mumbai – 400 021. E-mail id: team7.15859@sbi.co.in sbi.15859@sbi.co.in																				
<p>4. Details of claim, if it is made against corporate debtor as principal borrower:</p> <p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the guarantor(s)</p>	<p style="text-align: right;">(Rs. in Crores)</p> <table border="1" data-bbox="528 427 1378 680"> <thead> <tr> <th>Nature of facilities</th> <th>Principal and Disbursement</th> <th>Outstanding as on 22.10.2021</th> <th>Total Interest till 22.10.2021</th> <th>Total Dues as on 22.10.2021</th> </tr> </thead> <tbody> <tr> <td>CC</td> <td>90.00</td> <td>101.84</td> <td>349.34</td> <td>451.18</td> </tr> <tr> <td>TL</td> <td>35.00</td> <td>15.95</td> <td>81.41</td> <td>97.36</td> </tr> <tr> <td>TOTAL</td> <td>125.00</td> <td>117.79</td> <td>430.75</td> <td>548.54</td> </tr> </tbody> </table> <p>(ii) Total Claim amount covered under security interest is Rs.23.10 cr. The details of security and their present valuation are provided in Annexure I</p> <p>(iii) Total Claim amount covered by guarantee is Rs.26.50 cr. The details of guarantee held and valuation are provided in Annexure II.</p> <p>(iv) Provided in Annexure II</p>	Nature of facilities	Principal and Disbursement	Outstanding as on 22.10.2021	Total Interest till 22.10.2021	Total Dues as on 22.10.2021	CC	90.00	101.84	349.34	451.18	TL	35.00	15.95	81.41	97.36	TOTAL	125.00	117.79	430.75	548.54
Nature of facilities	Principal and Disbursement	Outstanding as on 22.10.2021	Total Interest till 22.10.2021	Total Dues as on 22.10.2021																	
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given) (iv) Name and address of the principal borrower																							
6. Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	Not Applicable																						
7. Details of how and when debt incurred	<table border="1" data-bbox="533 712 1362 904"> <thead> <tr> <th>Facility</th> <th>Limit</th> <th>Date of Original Sanction</th> <th>Date of NPA**</th> </tr> </thead> <tbody> <tr> <td>CC</td> <td>54.00</td> <td>20.09.2010</td> <td>31.03.2013</td> </tr> <tr> <td>TL</td> <td>35.00</td> <td>20.09.2010</td> <td>31.03.2013</td> </tr> <tr> <td>LC</td> <td>10.00</td> <td>20.09.2010</td> <td>NA</td> </tr> <tr> <td>TOTAL</td> <td>99.00</td> <td></td> <td></td> </tr> </tbody> </table> <p data-bbox="533 904 1362 965">* First sanction of FBWC to, M/s. VINDHYAVASINI CORPORATION PVT. LTD. Further last renewal / continuation is on 14.09.2012.</p> <p data-bbox="533 994 1362 1122">**The account has been classified NPA as on 31.03.2013 in accordance with the directive / guidelines relating to Asset classification issued by RBI consequent to the default in repayment of principal and interest thereon.</p>			Facility	Limit	Date of Original Sanction	Date of NPA**	CC	54.00	20.09.2010	31.03.2013	TL	35.00	20.09.2010	31.03.2013	LC	10.00	20.09.2010	NA	TOTAL	99.00		
Facility	Limit	Date of Original Sanction	Date of NPA**																				
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TOTAL	99.00																						
8. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	No																						
9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	A/c : 32600800724 IFSC Code: SBIN0000300 A/c name : SBI SAMB II collection Account Bank Name : State Bank of India																						
<div style="display: flex; justify-content: space-between; align-items: center;"> <div data-bbox="347 1458 453 1541">  </div> <div data-bbox="1161 1442 1337 1608">  </div> </div> <p data-bbox="225 1547 1372 1615">(Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]</p>																							
Name in BLOCK LETTERS	Santosh K. Mahapatra																						
Position with or in relation to creditor	Asst. General Manager & Authorised Officer.																						
Address of person signing	Stressed Assets Management Branch-II, Raheja Chambers, Ground Floor, Wing-B, Free Press Journal Marg, Nariman Point, Mumbai – 400 021.																						

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

ANNEXURE-I

DETAILS OF SECURITIES

(Rs. in Cr)

Facility	Description	Value of Security	Present position		
			Market Value	Estimated realizable value	Date of valuation report
	A. Primary				
TL	Factory Land & Buildings bearing Survey Number(s) : 151/1/4 161/1 150/2, situated at S.No. 151/1/4 161/1 150/2 st Village Silli, Silvassa, Valsad, Dadra and Nagar Haveli.	17.44	19.38	17.42	20.08.2021
	Total			17.42	
	B. Collateral				
CC	Commercial Plot bearing Survey Number(s) : 87/1/2, situated at Plot no. 1 to 12 Mumbai Ahmedabad Road, Village Sutarpada Talasari, Talasari, Maharashtra.	5.68	6.31	5.68	29.10.2020
	Total (Collateral)			5.68	
	Total (Primary & Collateral)			23.10	

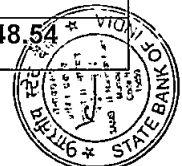
ANNEXURE-II

Guarantee:

Guarantee: [(Name (s) of Guarantors)] / Name of Corporate Guarantor	Net Means / TNW on the basis of original opinion report compiled at the time of Original Sanction (opinion report on 30.10.2010)	Net Means / TNW on the basis of last updation of opinion report as on 30.10.2010
Mr. AJAY GUPTA	1.5	1.5
Mr. VIJAY GUPTA	25.00	25.00
Total	26.50	26.50

Details of Account(s)

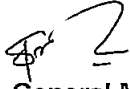
ACCOUNT NO	ACCOUNT TYPE	OUTSTANDING as on 22.10.2021	TOTAL Int as on (including penal) 22.10.2021	Total dues 22.10.2021
31460058218	CC	101.84	349.34	451.18
31437956583	TL	15.95	81.41	97.36
	TOTAL	117.79	430.75	548.54



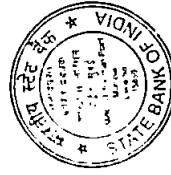
VERIFICATION

I, Santosh K Mahapatra, the claimant herein above, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at on this 29th day of Oct. 2021



(Asst. General Manager & Authorised Officer)



DECLARATION

I, Santosh K Mahapatra presently working as Assistant General Manager and Case Lead Officer, State Bank of India, Stressed Assets Management Branch-II, Raheja Chambers, Ground Floor, Wing-B, Free Press Journal Marg, Nariman Point, Mumbai – 400 021, do hereby declare and state as follows: -

1. M/s. VINDHYAVASINI CORPORATION PVT. LTD. the corporate debtor was, at the insolvency commencement date, being the 22nd day of Oct. 2021, actually indebted to State Bank of India for a sum of Rs.5485404544.29
2. In respect of our claim of the said sum or any part thereof, I have relied on the documents specified below:

For Overall Working capital(FB / NFB), TL & WCTL:

- a) Letter of Arrangement dated 21.09.2010.
 - b) Letter from Vindhyavasini Corporation Pvt. Ltd.
 - c) Agreement of Loan for Overall Limit dated 22.09.2010.
 - d) Agreement of Hypothecation of Goods and Assets dated 22.09.2010.
 - e) FORM C-5 dated 22.09.2010.
 - f) Deed of Guarantee (Form C-4) dated 22-09.2010.
 - g) Deed of Guarantee (Form C-4) dated 22-09.2010.
 - h) DEED of Rectification dated 27.09.2010.
 - i) Letter of confirmation for extension of mortgage by deposit of title deeds dated 14.09.2012
 - j) Memorandum of deposit for creation of charge for Term Loan dated 28.09.2010.
 - k) Letter of Arrangement dated 24.03.2012.
 - l) Form C. 1- A. dated 13.09.2012.
 - m) Form C. 2- A dated 13.09.2012.
 - n) Form C. 4 - A dated 13.09.2012.
 - o) Form C. 4 – A dated 13.09.2012.
 - p) Letter of confirmation for extension of mortgage by deposit of title deeds dated 14.09.2012
 - q) Form C. 10.
 - r) Account Statement for all loan accounts from date of NPA.
 - s) Interest Calculation sheet.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
 5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
 6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
 7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 29.10.2021

Place: Mumbai

(Asst. General Manager & Authorised Officer)

